

- (3). Visakhapatna-Jagadapur-
Bhopalapatnam-Jholna-Nasik-Bombay
Road.
- (4). Vijayawada-Masulipatnam Road.
- (5). Hyderabad-Karimnagar-Chanda
Road.
- (6). Hyderabad-Nanded-Akola Road.
- (7). Hyderabad-Mizamasagar-Karim-
nagar Road.

10-Hour Duty for Loco Running Staff

4628. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Eastern Railway administration declared that ten hours' duty of Loco Running Staff was implemented in Eastern Railway long back;

(b) if so, the reasons for serious set back of train movements in Eastern Railway since Loco Running Staff have started working 10 hours maximum from 1 June, 1980;

(c) full details of detention and cancellation of trains and loss to the Railways therefrom; and

(d) action taken by Government in the matter for proper implementation of 10 hours' duty?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (d). Information is being collected and will be laid on the table of the Sabha.

Ash and Coal Handling Labourers

4629. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) the situation that made the poor ash and coal handling labourers (both male and female) of Dhanbad Loco Shed to continue agitations by way of mass petitions, demonstrations, submissions of Memorandum, etc. to the Railways and Civil authorities, Dhanbad;

(b) the demands of these labourers; and

(c) action taken by his Ministry to meet their demands?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) and (b). Due to the transfer of a Painter from Dhanbad to Chopan Loco Shed and alleged misbehaviour by Fireman and Coal Checker of this shed with female labourers of coal and ash handling contractor, a demonstration was staged by the labourers in front of Divisional Railway Manager's office on 15-5-1980. The labourers also submitted a memorandum demanding cancellation of the transfer orders and action against Fireman and Coal Checker for bad behaviour

(c) The Painter was transferred from one loco shed to another for administrative reasons and had nothing to do with coal and ash handling labourers. The charges against Fireman and Coal Checker for alleged mis-behaviour were investigated and were not found tenable.

Transportation of Coal to Gujarat State

4630. SHRI AMARSINH V. RATHAWA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of wagons engaged for transportation of Coal to Gujarat State;

(b) whether they are less than the requirement; and

(c) if so, what steps Government propose to take to allot more wagons to meet the demand for coal of Gujarat State?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (c). No. Wagon is set apart specifically for movement of coal to Gujarat or any other State. Demand for coal/transport being in excess of the present availability, it has also not been pos-